

NOTIFICATION NO. 103 / 2020

In view of the advisory issued by the Hon'ble The Chief Justice of High Court of Madras, cautioning against mass gathering(s), to avoid the spread of Novel Coronavirus (COVID-19) infection and to avoid gathering which are considered unsafe, the following arrangements are made with reference to hearing of cases with effect from 18.03.2020:

The Final Hearing Cause List shall remain suspended for three weeks. The Urgent matters on mentioning alone would be taken up. Except changes effected hereunder, all other subjects assigned to the Hon'ble Division Benches/Single Benches are unaltered and continued for the cases requiring emergent hearing subject to the acceptance of requests for hearing any other matter relating to the same Roster.

- I. Hon'ble Mr.Justice T.Raja is provided with urgent Motions in Criminal Original Petitions - Anticipatory Bail except offences u/s.420 of IPC and Special Act Cases, Petitions for cancellation, relaxation or modification of Anticipatory Bail (except offences u/s.420 of IPC and Special Act Cases) and all other Petitions concerning Anticipatory Bail (except offences u/s.420 of IPC and Special Act Cases) in addition to His Lordship's existing provision.

- II. Hon'ble Mr.Justice R.Mahadevan is provided with urgent Motions and Admissions in Criminal Original Petitions (u/s.482 of Cr.P.C.) – from the year 2016 – falls in the following Captions “To Dispense with”, “SC-ST Act, “Final Report”, “Not to Harass”, and “Police Protection” in addition to His Lordship's existing provision.

- III. Hon'ble Mr. Justice V. Bharathidasan is provided with urgent Motions in Criminal Original Petitions - Anticipatory Bail relating to the offences u/s.420 of IPC and Special Act Cases, Petitions for cancellation, relaxation or modification of Anticipatory Bail relating to the offences u/s.420 of IPC and Special Act Cases) and all other Petitions concerning Anticipatory Bail relating to the offences u/s.420 of IPC and Special Act Cases) in addition to His Lordship's existing provision.
- IV. Hon'ble Mr. Justice T. Ravindran is provided with urgent Motions and Admissions in Writ Petitions (Cr.P.C) and Criminal Original Petitions (u/s. 482 of Cr.P.C.) - from the year 2016 - cases fall in the following Captions "Miscellaneous Petitions", "For Impleading", "For Amendment", "For Extension of Time" and "For Restoration" in addition to His Lordship's existing provision.
- V. Hon'ble Mr. Justice N. Seshasayee is provided with urgent Motions and Admissions in Criminal Revision - from the year 2016 (All Stages) in addition to His Lordship's existing provision.
- VI. Hon'ble Mr. Justice P. Rajamanickam is provided with urgent Motions and Admissions in Criminal Appeals (including Appeals relating to Crime against women and Children) - from the year 2016 (All Stages).
- VII. Hon'ble Mr. Justice A.D. Jagadish Chandira is provided with urgent Motions in Criminal Original Petitions - Bail, Petitions for cancellation, relaxation or modification of Bail and all other Petitions concerning Bail.

VIII. Hon'ble Mr.Justice G.K.Ilanthiraiyan is provided with urgent Motions and Admissions in Criminal Original Petitions (u/s.407 and 482 of Cr.P.C.) – from the year 2016 – except cases falls in the following Captions “To Dispense with”, “SC-ST Act, “Final Report”, “Not to Harass”, and “Police Protection” “Miscellaneous Petitions”, “For Impleading”, “For Amendment”, “For Extension of Time” and “For Restoration”.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE //

**HIGH COURT, MADRAS :
DATED : 17.03.2020 :**

**M.JOTHIRAMAN
REGISTRAR (JUDICIAL)**
